

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 101**  
**CP/82/ND/2024**

**IN THE MATTER OF:**

Mamta Tomar & Anr.	...	Applicant
Versus		
M/s JM Infra & Enviro Technologies Pvt. Ltd. & Ors.	...	Respondent

**Under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 07.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rakesh Kumar, Ms. Preeti Kashyap,  
Mr. Ankit Sharma, Mr. Varun Pandit,  
Mr. Yash Dhawan, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Rakesh Kumar, Learned Counsel for the petitioner is present physically. Heard the submissions made by Learned Counsel for the petitioner. Issue notice to the respondent, returnable by 14.05.2024. Let steps be taken within three days and file proof of service. Respondent is directed to file reply, within one week, with a copy in advance to the other side. Rejoinder, if any, be filed within a week. List on 14.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**